

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 401
IA/2195/ND/2024, IA/6132/ND/2022, IA/921/ND/2022,
IA/2726/ND/2022, IA/3143/ND/2022, in
IB/1591/PB/2018

IN THE MATTER OF:

Manjinder Singh Sandhu	...	Applicant
Versus		
M/s. Golden Peacock Residence Pvt. Ltd.	...	Respondent

Under Section 7 of IBC 2016.

Order delivered on 13.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant in IA 2195 : Mr. Mani Bhushan Sinha, Adv.
For the Applicant : Mr. Abhishek Anand, Mr. Nipun Gautam
in IA (3143/2022 & 6132/2022 Mr. Ishaan Dhingra, Advs.
For the Respondent 5 : Mr. Vinod Chaurasia, (in IA No. 3143/2022)
For the Respondent 12 : Mr. S. P. Singh Chawla, Mr. Kunal Surhotia,
Advs. in IA No. 3143/2022
For the RP-Jitesh Gupta : Mr. Saurabh Kalia, Mr. Neeraj Sharma,
Mr. Aman Sharma, Advs.
RP-Mr. Jitesh Gupta in person
For the Applicant in IA No. 2195/2024 : Mr. Mani Bhushan Sinha, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/3143/ND/2022

Today, the matter is fixed for arguments in this application i.e. IA/3143/ND/2022. Learned Counsel for the applicant has submitted that arguing counsel Mr. Abhishek Anand, is on his legs before the Hon'ble Principal Bench and seeks pass over. On Second call, Learned Counsel for the applicant has submitted that Mr. Abhishek Anand, is still arguing the matter before the Hon'ble Principal Bench and seeks pass over. At this juncture, there is a paucity of time, pass over is not possible. Let this matter be posted to 22.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)